THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam, I beg to move for leave to introduce a Bill further to amend the Central Industrial Security Force Act, 1968.

The question was put and the motion was adopted.

SHRI P. CHIDAMBARAM: Madam, I introduce the Bill.

PRESS AND REGISTRATION OF BOOKS (AMENDMENT) BILL, 1988.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K. L. BHAGAT): Madam, I beg to move for leave to introduce a Bill further to amend the Press and Registration of Books Act. 1867.

The question was put and the motion was adopted.

SHRI H.K.L. BHAGAT: Madam, I introduce the Bill.

BUILDING AND OTHER CONSTRUCTION WORKERS (REGULATION OF EMPLOYMENT AND CONDITIONS OF SERVICE) BILL. 1988

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI "RADHAKISHAN MALAVIYA):

Madam, I beg to move for leave to introduce a Bill a regulate the employment and conditions of service of building and other construction workers and to provide for their safety,

health and welfare measures and for other matters connected therewith.

The question was put and the motion was adopted.

256

SHRI RADHAKISHAN MALAVIYA: Madam, I introduce the Bill.

SPECIAL MENTIONS

Need to give Royalty to Maharashtra Government on Oil and Natural Gas extracted from Bombay High

SHRI VISHWASRAO RAMRAO PATIL (Maharashtra): Madam Deputy Chairman, I want to raise a very important issue which is about royalty on oil and natural gas extracted from the Bombay High. The Oil and Natural Gas Commission extracts oil and natural gas from the off-shore wells of the Eombay High. Considering the proximity of the coast of Maharashtra to these oil wells and the large income that is derived by the Central Government from these natural resources the State Government examined the feasibility of claiming a royalty for the State of Maharashtra on the oil and natural was extracted from the Bombay High.

The Constitution declares India as a Union of States and demarcates the territory of each State as provided in the first Schedule of the Constitution. The continental shelf as defined in section 6(1) of the Maritime Zone₃ Act (80 of 1976) is the natural prolongation of the land territory to the outer edge of the "continental margin" in the sea. Thus, Bombay High which produces oil and natural gas is a natural prolongation of Maharashtra. Under the express provisions of the Constitution and under the las enacted by Parliament under article 297(3), the Union Government has assumed full and exclusive control over the lands, minerals and other things of value which are within the territorial waters over the continental